

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : 151/MP/2021

Subject : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009.

Date of Hearing : 10.1.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : Northern Railway and Ors.

Parties present : Shri M.G Ramachandran, Senior Advocate, REMCL
Shri Pradeep Dahiya, Advocate, JIITPL
Shri Amit Kapur, Advocate, JIITPL
Shri Akshat Kapur, Advocate, JIITPL
Ms. Shefali Tripathi, Advocate, JIITPL
Shri. Pulkit Agrawal, Advocate, REMCL
Shri Sanjay Singh, Advocate, REMCL
Shri Manish Tiwari, Advocate, REMCL
Shri Deepak Chopra, REMCL

Record of Proceedings

The case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that pursuant to the directions of the Commission vide Record of Proceedings (RoP) dated 29.11.2022, the Petitioner has impleaded SLDC, Delhi and has accordingly filed revised "Memo of Parties". However, SDLC, Delhi has neither filed its reply in the matter nor its response to the query raised by the Commission.

3. The Commission observed that it would like to hear SLDC, Delhi before arriving at any decision on the issues raised by the Petitioner and accordingly directed SLDC, Delhi to file its reply in the matter and the Petitioner and Northern Railway to file their rejoinder and/or written submissions, if any, by 13.2.2023.



4. The Commission further directed the Petitioner to clarify on affidavit whether the 9 MW power contracted for the period 1.2.2021 to 30.11.2021 was sold to buyer(s) other than Northern Railways by 30.1.2023. The Commission directed the parties to comply with the above directions within the specified timelines and observed that no extension of time will be allowed.

5. The matter shall be listed for final hearing on 7.3.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

